

Expenditure by States on I.T.D. Projects

2787. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State sector outlay spent in the sub-plan areas for Integrated Tribal Development Projects by the States during 1975-76, State-wise;

(b) whether States have been advised to indicate the sectoral allocation earmarked by different developmental departments of the State in the annual budget in the head sub-plan; and

(c) the percentage of allocation earmarked under this head by the different departments in States to the total outlay, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). The information is being collected from State Government and will be laid on the Table of the Sabha when received.

Lignite Deposits in Thanjavur District

2788. SHRI K. LAKKAPPA: Will the Minister of ENERGY be pleased to state:

(a) whether lignite deposits have been found in the Mayuram area in Thanjavur district;

(b) whether any survey has been made to assess the quantity of deposits; and

(c) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) to (c). The Oil and Natural Gas Commission, while drilling at Thirumangalam about 10 km. north-west of Mayuram in Thanjavur District, met with lignite interbedded with pebbly sand and clay

between 320 metres to 387 metres depth. Lignite was again encountered at deeper levels with reduced thicknesses, seven km. west and about one km. south-south-west of Mayuram Railway Station. The extent of reserves of the deposit is not known.

Pension to bogus freedom fighters from district Cachar

2789. SHRI NOORUL HUDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received reports to the effect that many fake persons have been enjoying freedom fighters' pension, from the Central Government, in the district of Cachar, Assam;

(b) whether any enquiries have been made; and

(c) if so, the results of the investigation and action taken?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) and (c). The Assam Government had set up a Committee to go into the matter and on the basis of the report submitted by the Enquiry Committee, the Government of Assam have recommended restoration of the suspended pension in respect of 268 persons. The recommendations of the Government of Assam in respect of the remaining cases are awaited.

Border Road Development Schemes

2790. SHRI NOORUL HUDA: Will the Minister of DEFENCE be pleased to state:

(a) the amount sanctioned for Border Road Development Schemes in the State of Assam and other states in the North-Eastern Region during the last three years;

(b) the amount spent so far;

(c) the works completed; and

(d) the funds allotted for the district of Cachar, Assam and amount spent so far in that district?

THE MINISTER OF DEFENCE (SHRI BANSI LAL): (a) to (c). Information in so far as the State of Assam is concerned is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-10721/76]. It is not in public interest to give the overall picture regarding the North-Eastern Region.

(d) There are only two roads with B.R.O. in the District of Cachar, Assam, viz:—

(i) **Silchar-Jirighat (40 Kms.)** A sum of Rs. 116.87 lakhs has been sanctioned for works on this road. Of this, Rs. 39.86 lakhs was spent during 1975-76 and the rest is planned to be spent during the next two years.

(ii) **Badarpur-Churaibari** portion of N. H. 44 (78 Kms.) The Jowai-Badarpur-Agartala portion of NH 44, which is with B.R.O. passes through three States viz. Meghalaya, Assam and Tripura. Sanctions for works on this road were and are issued for the road as a whole and expenditure is also booked accordingly. Hence figures of sanctions and actual expenditure for 3 years for the District of Cachar (Assam) only, in respect of this road, are not available separately.

Overhauling of present examination system of U.P.S.C.

2791. **SHRI B S RHAURA:**
SHRI BHOGENDRA J'IA:

Will the **PRIME MINISTER** be pleased to state:

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(a) whether Government have decided to overhaul the present examination system of the Union Public Service Commission; and

(b) if so, the main features thereof and the steps being taken in this direction?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No, Sir.

(b) Does not arise

Detergent Plant in Madhya Pradesh

2792. **SHRI NITIRAJ SINGH CHAUDHARY:** Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether Madhya Pradesh State Government have recommended a proposal for setting up of a detergent plant in Madhya Pradesh; and

(b) if so, the particulars of this proposal and the reaction of the Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) and (b). A Letter of Intent was granted to Messrs The Madhya Pradesh Audyogik Vikas Nigam Limited in July, 1972, for the manufacture of Synthetic Detergents for a capacity of 10,000 tonnes per annum. This was treated as lapsed in May, 1975, as no effective steps had been taken to implement the conditions of the Letter of Intent. The State Government have since recommended approval of the scheme of a private sector unit in lieu of the earlier Letter of Intent. This recommendation is under consideration.